

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:-2563- JK (LD) of 2025

DATED: - 03 - 03 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

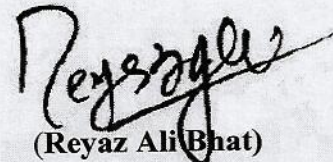
By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 03.03.2025

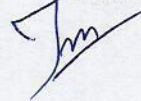
No:-LAW-OIC/03/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Assistant Legal Remembrancer



Annexure to the Government Order No. 2563 - JK (LD) of 2025 dated 03.03.2025

S.No	Case Title	OIC
1	CRM(M) No. 63/2025 Sandeep Kumar Vs UT of J&K (arising out of Case FIR No. 02/2025 of PS CICE J&K-Jammu).	Sh. Sachit Mahajan-JKPS, Dy. SP CICE J&K-Jammu.
2	CRM(M) No. 100/2025 Bachan Lal and Ors. Vs UT of J&K (arising out of case FIR No. 15/2017 of PS CBJ).	Sh. Benam Tosh-JKPS, SSP EOW-Jammu.
3	Civil Suit Champa Kumari Gupta Vs UT of J&K and Ors. (arising out of case FIR No. 13/2021 of PS EOW CBJ).	Sh. Benam Tosh-JKPS, SSP EOW-Jammu.
4	CRM(M) No. 29/2025 Mohd. Azam Meelu and Anr. Vs UT of J&K and Anr. (arising out of case FIR No. 19/2014 of PS CBJ).	Sh. Benam Tosh-JKPS, SSP EOW-Jammu.
5	WPC No. 3035/2024 Sumit Dutta Vs UT of J&K and Ors. (arising out of Case FIR No. 38/2010 of PS CBJ).	Sh. Benam Tosh-JKPS, SSP EOW-Jammu.
6	CRM(M) No. 1027/2024 Rajinder Paul VS UT of J&K and Anr. (arising in Case FIR No. 03/2024 of PS SCW-Jammu).	Mrs. Anam Zahoor Manhas-JKPS. Dy.SPHqrs. SCW-Jammu)
7	Case FIR No. 22/2014, u/s 8/20 NDPS Act, U.T. Of J&K, Vs Hans Raj.	Ajay Anand, DySP Hqrs, Doda, Mob. No 9419155521
8	WP(C) No. 3001/2024 titled Mohammad Younis Mir & others V/S UT of J&K and others.	Sh. Tanveer Ahmad-DYSP, Area Commandant Homeguards Shopian.
9	WP(C) No. 02/2025 titled Mohammad Rafiq Mir V/S UT of J&K and others.	Sh. Tanveer Ahmad-DYSP, Area Commandant Homeguards Shopian.

Reyaz

Jim